CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

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Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

Dated:

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APPLICATION NO(s)		4 of 19	//T•	* *

MPPLICANTS: D.L.Ramu and Others RESPONDENTS: Secretary, Ministry of Railways, New Delhi & Others.

TO.

- 1. Sri.M.S. An andaramu, Advocate, No.27, Chandrasekhar Complex, First Main Road, First Floor. Gandhinagar, Bangalore-560009.
- 2. Sri.A.N. Venugopalagowda, Advocate, No. 8/2, Upstairs, R.V.Road, Bangalore-4.

2) 12 or 2/3/94

The General Manager, Southern Railways, Park Town, Madras-3.

SUBJECT: - Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on

DEPUTY REGISTRAR JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.274/94

MONDAY, THIS THE 28TH DAY OF FEBRUARY, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

SHRI V. RAMAKRISHNAN

MEMBER (A)

- 1. Sri D.L. Ramu,
 S/o Sri D.L.H. Iyengar,
 aged about 60 years,
 working as Goods Driver, ML.185,
 Southern Railway, Yeswanthpur,
 Bangalore and residing at No.16-I-'R'
 Block, Rajajinagar, Bangalore-560 010.
- Sri Nazir Ahmed Khan,
 S/o Sri Moulvi Abdul Gafoor,
 aged about 70 years,
 Retired Mail Guard EE 448,
 Southern Railway, Bangalore City and
 residing at Kempaiah Block, Mubarak Mask,
 Main Road, No.12/1, V Cross, J.C. Nagar (MR Palya),
 Bangalore 560 006.
- 3. Sri M. Subramany,
 S/o Sri Muniswamy Gaunder,
 aged 63 years, Retd. Driver
 Good MR 799, Southern Railway,
 Baiyappanahalli, Bangalore and
 residing at C.K. Ashrama Post,
 Prakashpuram, Thirapathur, N.A. Dt.,
 Tamil Nadu.
- 4. Sri K.R. Gurusiddaiah,
 S/o Sri K. Revanna,
 aged about 68 years,
 Retd. Guard Mail,
 Southern Railway, Bangalore city
 and residing at No.C-34, Gejjebasetty
 Lane, II Cross, Cottonpet,
 Bangalore 560 053.

5. Sri V.S. Thiruvengadam,
S/o Sri V. Subramanya Mudaliar,
Retd. Guard Mail, aged about 70 years,
Southern Railway, Bangalore City and
residing at No.1, Obaiah's Lane, II Cross,
Akkipet, Bangalore - 560 053.

aged about 53 years,

aged about 53 years,

// lete M. Anandaraj, Driver Mail,

Southern Railway, Bangalore City and
residing at C/o A. Suresh Babu, No.169/A,

Railway Quarters, New M.G. Colony,

Bangalore - 560 023.

Applicants

- 7. Smt. Azsezunnisa,
 aged about 60 years,
 W/c late M. Abdul Kareem,
 Driver Goods, Southern Railway,
 Bangalore, Yeshwanthpur and residing
 at C/o S.M. Amjad Pasha (Wood Works),
 No.241, Jamia Mazjid, Elias Nagar,
 Sarakki Gate, Banashankari,
 Bangalore 560 078.
- 8. Smt. Joyce Philips,
 aged about 60 years,
 W/o late J.Z. Philips, Driver Mail,
 Southern Railway, Bangalore City and
 residing at C/o Patric Philips,
 No.190/C, Railway Quarters,
 Bangalore 560 023.
- 9. Smt. Subhadra Bai,
 aged about 50 years,
 W/o Late M.R. Sriramulu,
 Driver Mail, Southern Railway,
 Bangalore City and residing at
 No.49, N.K. Palyam, Shivajinagar,
 Bangalore 560 051.
- 10.Smt. R. Lelitha,
 aged about 53 years,
 W/o late Parasuram, Shunter, MR449,
 Southern Railway, Bangalore Cantonment
 and residing at No.18, Sulthan Palya,
 I Main Road, R.T. Nagar Post,
 Bangalore 560 032.
- 11.Smt. Fathimajan,
 aged about 60 years,
 W/o late Abdul Latesf,
 Driver Passenger, Southern Railway,
 Bangalore Cantonment and residing at
 C/o JCM Cycle Mart, No.74, (Old No.68), 8th
 Main Road, Vasanthanagar, Bangalore-560 052.

Applicants

(By Advocate Shri M.S. Anandaramu)

Vs.

- The Union of India, rep. by its Secretary, Ministry of Railways, Rail Bhavan, New Delhi.
- The Chairman,
 Railway Board,
 Rail Bhavan, New Delhi.
- The General Manager, Southern Railways, Park Town, Madras.

Respondents

- 4. The Divisional Personnel Officer, Southern Railways, Mysore Division, Mysore.
- 5. The Divisional Personnel Officer, Southern Railway, Bangalore Division, Bangalore.

Respondents

(By Advocate Shri A.N. Venugopal) Standing Counsel for Railways.

DRDER

Shri Justice P.K. Shyamsundar, Vice Chairman,

We have heard both sides at the admission stage. It is agreed all round that the controversy herein is actually covered by a Full Bench decision of this Tribunal as also later in another case in O.A. No.722/93 disposed off on 21.12.1993. The matter relates to the grant of running allowance and that issue having been fully settled as aforesaid, therefore following the Full Bench judgment and also the later judgment in O.A. No.722/93 disposed off on 21.12.93. we pass the following orders:

- 1. The respondents shall recompute the peneion and other retiral benefits of the applicants or their L.Rs in accordance with Rule 2544 as was in force before it was amended by Notification dated 5.12.1988.
- 2. The arrears due to the applicants/L.Rs on the basis of the recomputation as aforesaid shall be calculated and paid.
- 3. These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.
- 4. If the amounts due to the applicants/L.Rs are not paid within the prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.
- 5. The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P.No.10373 of 1990 against the decision of the Ernekulam Bench of this Tribunal in Application No.K-269/88.

With this observation, this application stands disposed off. No costs.

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TRUE COPY

(V. RAMAKRISHNAN) MEMBER (A)

(P.K.SHYAMSUNDAR) VICE CHAIRMAN

TENTRAL ADMINISTRATIVE TRIBUNAL arditional alwey

BANGALORE

SECTION OFFICER

Rica as R.L. No. 165 by Post orderas per R. 14-3 of Rof

SECTION-I VA

FROM: ASSISTANT REGISTRAR

TO

REGISTRAR entral Administrative Tribunal, Bangalore Bench, Bangalore.

SUPREME COURT OF INDI DATED: 10.3.1995

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PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.6694 OF 1995 (Petition under Article 136 of the Constitution of India for Special leave to appeal from the Judgment and Order dated.?
.1992.....of the Central.Admn.Tribunal.at.Bangalore.in...) Original Application No.274 of 1994.)

The Union of India & Ors.

....Petitioner(S)

Versus

D.L.Ramu & Ors.

....Respondent(S)

Sir,

I am directed to forward herewith a certified copy of the Order of this Court dated 6.3.1995 passed in the matter above-mentioned, for your information and necessary action.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR